

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS

LOK SABHA
UNSTARRED QUESTION No. 3926
TO BE ANSWERED ON 27th MARCH, 2017

DRILLING OF OIL AND GAS

3926: SHRI RAMDAS C. TADAS:
SHRI MANSUKHBHAI DHANJIBHAI VASAVA

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware that many private companies are drilling oil and gas without permission and if so, the details thereof; and
- (b) the action taken/being taken by the Government against the erring companies, company-wise?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(धर्मेन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI DHARMENDRA PRADHAN):

(a) & (b) The drilling for oil and gas by any company is carried out with requisite approvals and permissions from the Government including the grants of licence / lease, environmental clearances, etc. The E&P operations are carried out as per the Work Programme and Budget approved by the Management Committee constituting representatives of Government of India / DGH.
